

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No./225/93

T.A. No.

DATE OF DECISION 4-5-1993

Kasam Bin Hasan Sadi Petitioner

Shri I.M.Pandya Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

Shri Kasam Bin Hasan Sadi,
Arab Fali, Ranjit Road,
Langavad No Dhadio,
Jamnagar

....applicant

Advocate Mr. I.M. Pandya

versus

1. Union of India, Through
General Manager (Railway)
Churchgate,
Bombay.
2. Divisional Railway Manger,
Rajkot, Head Quarter.
3. Station Superintendent,
Railway Department,
Jamnagar.

...respondents

Advocate Mr.

ORAL ORDER

O.A./225/93

Date : 4-5-1993

Per : Hon'ble Mr. R.C. Bhatt,
Judicial Member.

Heard learned advocate Mr. I.M. Pandya
for the applicant.

2. The applicant has filed this
application seeking the relief that his date of
retirement would be 30-4-1995 and not 28-2-1993 and

ms

hence the respondents should be directed to allow the applicant to work till 30-4-1995. According to the learned advocate for the applicant, applicant has made a representation to the D.R.M., Rajkot, i.e. respondent no.2 regarding the applicants' date of birth on 24-2-1993 while this application is filed on 7-4-1993. In view of section 20 of the Administrative Tribunal Act, the applicant is not entitled to file this application before the expiry of 6 months' period from the date of representation. Learned advocate for the applicant submitted that he should be allowed to revive this application, after the period of 6 months from the date of representation dated 24.2.1993 is over. We do not agree with this submission, because the applicant cannot make an application under section 19 of the Administrative Act, before expiry of 6 months' period from the date of representation, we find no substance in this application. In view of section 20, it deserves to be dismissed summarily. However, the applicant may if he so thinks, make proper representation to the C.P.O. ^{and} ~~then he~~ can approach this Tribunal after the expiry of 6 months from 24-2-93 vide Annexure A/4 if the respondent no.2 has not disposed of his representation or if he is aggrieved by the decision of respondent no.2 in case of adverse decision. The application is dismissed. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)

Member (A)

R.C. Bhatt

(R.C. Bhatt)

Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 225 of 1983

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 2/6/83
Countersigned : Chavan/9-6-93

Section Officer/Court officer

[Signature]
Signature of the Dealing
Assistant

